

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

CP 01/111/2007

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
05.02.2018

NAME OF THE COMPANY: Nisha Ahuja Vs. DLF Ltd.

SECTION OF THE COMPANIES ACT: 111A

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Counsel for the Petitioner		
	For the Respondent (s)	: Mr. Utsav Trivedi and Mr. Shubham Saigal, Advocates		

ORDER

Though the original certificates had been handed over to the petitioner on the last date of hearing through her counsel, the respondents were directed to produce their Register evidencing the transfer being recorded. Ld. Counsel has filed the information slip wherein client ID and no. of shares in her favour have been duly transferred and communicated to the depository. The petitioner still agitates that the dividend due has not been given to her.

It is submitted by the Respondent that they will look into the matter. The petitioner shall co-operate. She/her representative is directed to visit the respondent's office on 6th February, 2018 at 10:00 a.m. for necessary compliance.

Be listed before this Bench on 9th February, 2018.

-S-d-11

(Deepa Krishan)
Member (T)

-S-d-11

(Ina Malhotra)
Member (J)